

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 537/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Luhri Power Transmission Limited.

Petitioner : Luhri Power Transmission Limited (LPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 536/AT/2026

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission system for evacuation of power from Sunni Dam HEP and Luhri Stage-I HEP" being established by the Petitioner.

Petitioner : Luhri Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aprajita Upadhyay, Advocate, LPTL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL

Record of Proceedings

The learned counsel for the Petitioner, LPTL, submitted that the present Petitions have been filed for the grant of a transmission licence to establish the "Transmission system for evacuation of power from Sunni Dam HEP and Luhri Stage-I HEP" ('the Project') and for the adoption of the transmission charges in respect of the Project discovered pursuant to the tariff-based competitive bidding process.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

- a) The Petitioner to implead all the beneficiaries of NR Region and SJVN Limited as party Respondents and file an amended memo of parties within four days.



Following this, necessary amendments shall also be made to these Petitions, if required, in terms of Regulation 37(2) of the Conduct of Business Regulations.

b) Admit and issue notice to all the Respondents, including the impleaded Respondents;

c) The Respondents, to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

d) CTUIL to submit the following information/clarifications, on an affidavit, within two weeks.

i. Whether the connectivity/ LTA granted to SJVN Limited for its Luhri HEP-I and Sunni Dam HEP has been transitioned under the Connectivity and General Network Access to the Inter-State Transmission System Regulations, 2022 and, if so, place on record the intimation regarding the same.

ii. What are the elements of the Associated Transmission System (ATS) under the GNA Regulations for the Luhri Stage-I HEP and Sunni Dam HEP to which connectivity has been granted at the instant substation? If no element has been assigned under ATS, what are the reasons for the same? Submit the relevant supporting documents.

3. The Petitions will be listed for further hearing on **3.11. 2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)